IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP no. 8/94 in OA 759/92

Date of order 7.11.94

Roop Singh

Petitioner

V/s

:

Shri R.C. Bhargava

Respondent

None present for the applicant

Mr. U.D. Sharma

Counsel for the respondent

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

Petitioner Roop Singh has filed this Contempt Petition against the respondents on the ground that the respondents have not implemented the judgement of this Tribunal in so far as he has not been paid the arrears of salary. The direction given in OA 759/92 vide an order of the Tribunal dated 5.7.93 was to the effect that the arrears on account of notional promotion from the dates of notional promotion till the date of actual promotion shall be paid to the applicant within four months of the order. The entire arrears of pay & allowances for the period he had been given notional promotion have already been disbursed to the applicant on 26.10.93. The direction of the Tribunal has been complied with vide Annexures R-1 and R-2. In the circumstances, no case for contempt is made out. This petition is, therefore, dismissed. Notice stands discharged.

(O.P. SHARMA) MEMBER(A)

- Ciki,ka (gopal krishna) member(j)